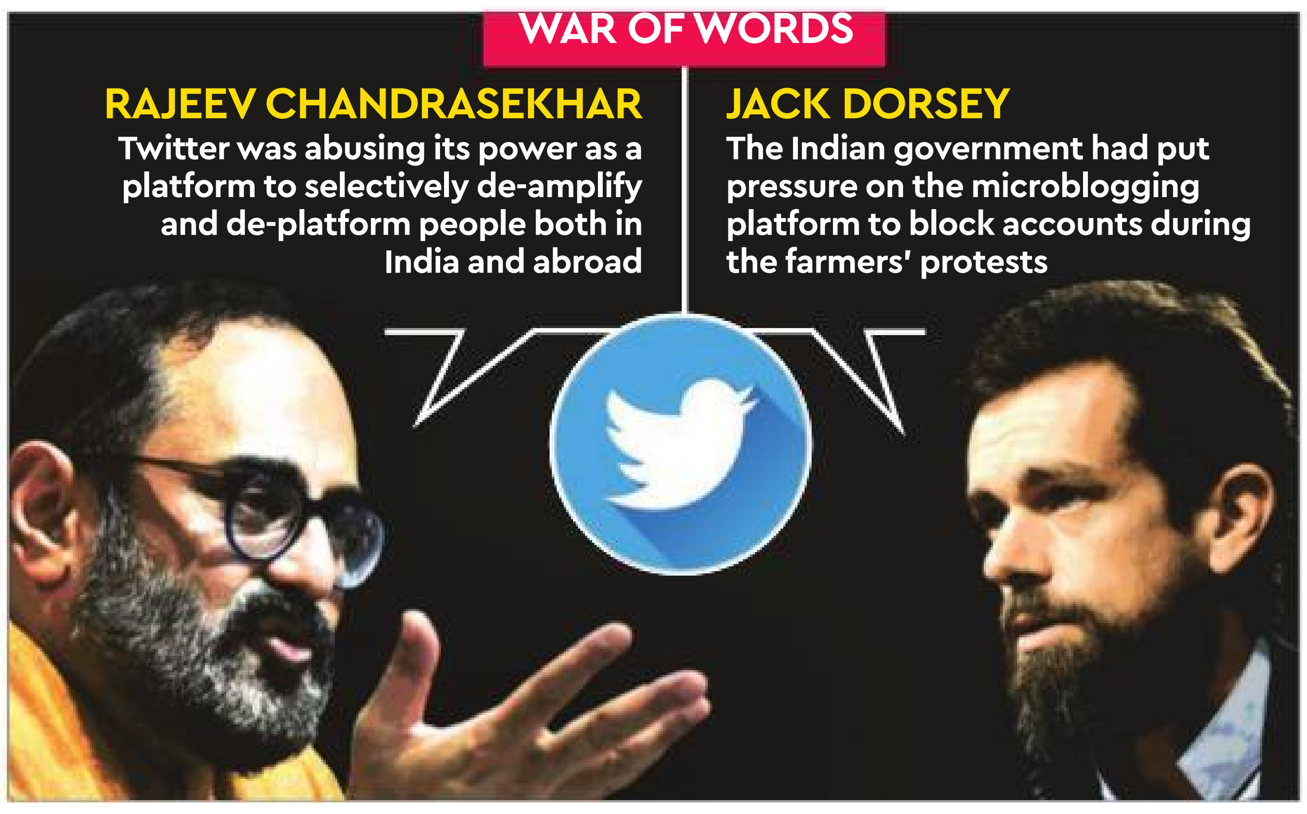
TWEETING UP A STORM

Twitter was misusing its power, says MoS IT



SOUMYARENDRA BARIK
New Delhi, June 13

IGNITING A STORM, Twitter's co-founder and former boss Jack Dorsey has said that the microblogging platform received "many requests" from the Indian government to block accounts covering farmers' protests and those critical of the government. He also said that the platform was threatened with "a shutdown" and raids at the homes of its employees in the country.

Calling Dorsey's remarks "an outright lie", Minister of State for Electronics and IT Rajeev Chandrasekhar said, "Twitter, for a long duration between 2020 and 2022, was not complying with the Indian law, but during that period, they were neither raided nor sent to jail." He said Twitter under Dorsey at times "weaponised misinformation".

Incidentally, Twitter's new CEO Elon Musk, who had earlier called Indian regulations "strict", said in April this year that he would rather comply with the government's blocking orders than risk sending Twitter employees to jail. He was alluding to the Information Technology Rules, 2021, under which a senior representative of social media companies – the chief compliance officer – can be potentially jailed for violating norms.

As per Chandrasekhar, Twitter weaponised misinformation against Indians and the govt of India

In an interview late Monday night to YouTube channel Breaking Points, on being asked about the pressures he had received from foreign governments during his time as CEO of Twitter, Dorsey said, "India is a country that had many request of us around the farmers protest, around particular journalists that were critical of the government, and it manifested in ways such as 'we will shut Twitter down in India,' which is a very large market for us; 'we will raid the homes of your employees,' which they did; 'we will shut down your offices, if you don't follow suit,' and this is India, a democratic country". At the height of the farm protests in 2021, the Centre had asked Twitter to take down nearly 1,200 accounts to Twitter for alleged "Khalistan" links. Before that, it had asked the platform to take down more than 250 accounts.

Twitter responded by blocking some of the accounts but subsequently unblocked them. Later, in its reply, Twitter refused to block these accounts citing freedom of speech on its platform. The reply, however, did not go down well with the government which said the platform could not possibly "assume the role of a court and justify non-compliance". In May 2021, days after Twitter flagged some posts by ruling party leaders alleging a Congress plot to malign the Prime Minister and the Central government as "manipulated media", a team of Delhi Police's Special Cell knocked on the doors of Twitter India's Delhi and Gurgaon offices to ostensibly serve the social media platform a notice.

EXPLAINER

TOBACCO DIRECTIVE DRAWS OTT IRE

The health ministry's directive to over-the-top (OTT) entertainment players, asking them to display warnings on cigarettes and tobacco on all content has riled them. Given that such rules are already in place for broadcasters and theatrical filmmakers, ***Rishi Raj*** explains what exactly OTT players are objecting to

What exactly is the health ministry's directive?

On May 31, the Union health ministry amended the Cigarettes and Other Tobacco Products Rules, 2004, to include OTT content. Under the amended provisions of the Rules, all content depicting tobacco consumption should display the statutory warning about its ill effects on health.

These rules have been in force since 2012 and apply to broadcasters and film producers who release their films in theatres. The health ministry has now extended the conditions to OTT content and given the industry three months to implement these.

Moreover, within this period, all past OTT content should also carry such mandatory labels.

Rules, under which new directive has been issued, framed in 2005

Targeted Broadcasters and filmmakers; enforced only in 2012

IT Rules 2021 prescribe content regulation to OTTs on tobacco etc

5,591 titles with Netflix India, as per SurfShark

Why OTT players have objected

THE OTT players say the directive came without any prior consultations. They have pointed out that the rules, which currently apply to broadcasters and film-makers, were framed in 2005 but could only be implemented in 2012 following litigation due to lack of consultation. Further, under the IT (Intermediaries and Digital Media Ethics Code) Rules 2021, they are already mandated to display content classification based on provisions on context, theme, tone, impact & audience.

Under the IT Rules, 2021, OTTs must display content descriptors at appropriate places—including on depiction of tobacco consumption. Again, content portraying abuse of of tobacco etc is subject to more restricted content classification. Hence, the new directive fails to distinguish between the nature of content from broadcasters and film-makers and from OTT players, and clubs them together.

Is implementing the order difficult?

PER THE OTT players, yes. They have contended that the directive demands them to include the statutory warning retrospectively, which is a herculean task considering the large number of titles they have. The other difficulty is that unlike films, where the warning can be shown during the intermission, there's no interval for OTT content.

The directive also demands that the statutory warning be displayed in the same language in which the original content is created. Since OTT content is dubbed in several languages and carries subtitles, carrying dubbed statutory warnings in several languages would pose logistical challenges.

Also, it would also make international content unpopular or reduce access for the Indian viewer as the creators may not be willing to accept these norms. Since content can be accessed, unrestricted, on devices like smartphones, enforcing the directive will be difficult.

Has the health ministry overstepped its jurisdiction in coming out with the directive?

PERHAPS not in letter law, but certainly in spirit. While the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003, under which this directive has been passed, is administered by the health ministry, there were certain key changes made by the government in 2021.

Under the changes, IT intermediary rules were framed wherein social media platforms are administered by the ministry of electronics and information technology and the digital media and OTTs by the information and broadcasting ministry. Since I&B has already framed rules for content classification and redressal of grievances, and has expressed satisfaction with its effectiveness, there was no need for the health ministry to unilaterally come out with the directive.

OTT players say that the nature of the medium should have been kept in mind while framing the rules. Theatrical releases and broadcast content are open to public viewing but OTT content is for private viewing, so such nuances should be taken into account while framing rules, they argue. .

IPL 2023: Dream11, Tata Neu, My11Circle most recalled brands

CHRISTINA MONIZ
Mumbai, June 13

SHUBMAN GILL, OPENING batsman for the Gujarat Titans, has topped the list of the most popular emerging cricketers during this season of the Indian Premier League (IPL), according to the IPLomania 2023 report released by Hansa Research.

27% of the survey respondents chose him as the 'most liked' player of the season, during which he scored 890 runs in 17 games and also picked up the Orange Cap (award for most runs scored in a season) and the most valuable player honour.

On the advertiser awareness pitch, with a 77% recall score, fantasy sports platform Dream11 is at the top followed by Tata Neu (57% recall score) and My11Circle (56% recall score). Other advertisers featured in the top 10 are Airtel 5G (ranked 4), My Team 11 (5) and Tata Tiago.ev (6).

The report notes that the ad recall that Dream11 saw during this season of the IPL may be attributed to a series of ads featuring various celebrities and cricket stars such as Rohit Sharma, Aamir Khan, R Madhavan and Hardik Pandya.

Among the emerging players this season, Gill is followed by Matheesha Pathirana of Chennai Super Kings (CSK), Rinku Singh of Kolkata Knight Riders (KKR), and Yashasvi Jaiswal of Rajasthan Royals (RR) in that order. 23-year-old Gill, who plays for Punjab in domestic cricket, has endorsed brands like Gillette, CEAT and My11Circle.

While Gill was named fan favourite among the emerging players, former Indian skipper MS Dhoni continues to hold the most popular player honour and is also the favourite captain of the season.

NAVI MUMBAI INTERNATIONAL AIRPORT

EXPRESSION OF INTEREST (EOI) FOR ELECTRONIC GATES (E-GATES) AND SERVER VIRTUALIZATION WORKS AT NMIA

Corrigendum No 1

The deadline for submission of the response to EOI (published vide our EOI notice dated 02nd June, 2023) is now revised 19th June, 2023, 15:00 hrs IST. For details refer to our Website: https://nmiairport.abcprocure.com

FORM- G (RE-ISSUE)
INVITATION FOR EXPRESSION OF INTEREST FOR DELCRAY CABLES PRIVATE LIMITED OPERATING IN MANUFACTURE OF PLASTIC ITEMS AT 29, S B S COLONY, RAJPURA, DISTT. PATIALA, PUNJAB- 147001

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	**Delcray Cables Private Limited CIN: U31300PB1993PTC013429**
2.	Address of the registered office	29, S B S Colony, Rajpura, Distt Patiala, Punjab PB- 147001
3.	URL of website	**https://delcraycables.ibc2016.net/**
4.	Details of place where majority of fixed assets are located	Plot No. 18, Focal Point, Rajpura, Patiala, Punjab- 140401
5.	Installed capacity of main products/ Services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to Resolution Professional at: cirp.delcraycables@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to Resolution Professional at: cirp.delcraycables@gmail.com
10.	Last date for receipt of expression of interest	21-06-2023
11.	Date of issue of provisional list of prospective resolution applicants	22-06-2023
12.	Last date for submission of objections to provisional list	27-06-2023
13.	Process email id to submit EOI	cirp.delcraycables@gmail.com

Sd/-
Jalesh Kumar Grover
Resolution Professional
In the Matter of M/s Delcray Cables Private Limited
Regn No. IBBI/IPA-001/IP-P00200/2017-2018/10390
Email: For Correspondence- cirp.delcraycables@gmail.com; cirp.delcray@gmail.com
Email: Regd. With IBBI- jk.grover27@gmail.com
Mobile: +916283-281078

Date: 14-06-2023
Place: Chandigarh

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KOTSON'S PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Kotson's Private Limited**
2.	Date of incorporation of corporate debtor	22-04-1978
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U31101DL1978PTC191934**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered address:** A-208, 2nd Floor, R. G. City Centre, Plot No. 4, D.D.A Community Centre, Motia Khan, Paharganj, New Delhi, Delhi- 110055 **Head office & Unit-I:** Alwar : 217A, 218 to 220 & 230A MIA, Desula, Alwar-301030 Rajasthan, INDIA **Unit-II:** Agra: C-21, U.P.S.C., Site-C, Sikandra, Agra- 282007, UP **Unit-III:** Uttrakhand: E-1 to E-12, D-9 to D-16 UPSIDC Industrial Area, Bajpur Road, Sultanpur, Uttrakhand- 263401
6.	Insolvency commencement date in respect of corporate debtor	09-06-2023 (The order was received by the IRP on 13-06-2023)
7.	Estimated date of closure of insolvency resolution process	05-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Alok Kaushik IBBI/IPA-002/IP-N00253/2017-2018/10767
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G-105 , Sai Baba Aptt, Sector-9, Rohini, New Delhi, National Capital Territory of Delhi,110085 Email: alok_kaush@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-307/ C, North Ex Mall, Sector- 9, Rohini, Delhi – 110085 Email: cirp.kotsons@gmail.com Mobile: +91 9875921492
11.	Last date for submission of claims	27-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process against the **M/s Kotson's Private Limited on 09-06-2023.** (The order was received by the IRP on 13-06-2023).

The creditors of **M/s Kotson's Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 27-06-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Alok Kaushik
Interim Resolution Professional
In the matter of Kotson's Private Limited
(IBBI/IPA-002/IP-N00253/2017-2018/10767)
Email: alok_kaush@yahoo.com
Email for Correspondence: cirp.kotsons@gmail.com

Date: 13.06.2023
Place: New Delhi

Muthoot Mercantile Limited

Regd.Office: 'Muthoot Floors',Opp:W & C Hospital, Thycaud,Trivandrum,Kerala - 695014

GOLD AUCTION NOTICE

Notice is hereby given for the information of all concerned that Gold ornaments pledged with the undermentioned branches of the company in different branches of Haryana for the period which were overdue for redemption and have not been redeemed so far in spite of repeated notices, will be auctioned on 24-06-2023 at the specified branch as per the details given below.

Specified branch: NAJAFGARH (Ph:0471-2774800, PH:011-25014132).

PLEDGE NOS: **Faridabad:**6030,6065.**Faridabad Sector:**29:4958.**Jawahar Colony:**1453,5865,5993,6213,7052,7512,7532,8875,9035,9249,9291,9976,10028,10042,10057,10188,10197,10218. **Gurgoan Sector 14:**2563.**Dundahera:**1953,2501,2539.**Laxman Vihar:**1169,1371,1373,1384,1446,1457,1471,1482,1486,1493,1500.

Place: Trivandrum, Date: 13-06-2023 **for Muthoot Mercantile Limited, Chairman**

GENNEX LABORATORIES LIMITED

CIN : L24230TG1990PLC011168

Regd. off. : Survey # 133, IDA Bollaram, Jinnaram Mandal, Sangareddy Dist - 502 325, Telangana, India.

Corporate Office: Akash Ganga, 03rd Floor, Plot No.144, Srinagar Colony, Hyderabad-500073, Telangana, India.

Phone: 040-67334400; E-mail: investorrelations@gennexlab.com website: www.gennexlab.com

Contact Person: Mr.Dinesh Kumar Kejriwal, Company Secretary and Compliance Officer

SECOND AND FINAL REMINDER-CUM-FORFEITURE NOTICE FOR FIRST AND FINAL CALL GENNEX LABORATORIES LIMITED

Dear Shareholder,

A SECOND AND FINAL REMINDER CUM FORFEITURE NOTICE HAS BEEN SENT TO SHAREHOLDERS WHO HAVE FAILED TO PAY THE FIRST AND FINAL CALL MONEY OF Rs. 4.50 (COMPRISING Rs. 0.75 TOWARDS FACE VALUE AND Rs. 3.75 TOWARDS SECURITIES PREMIUM) PER PARTLY PAID-UP EQUITY SHARES ISSUED BY GENNEX LABORATORIES LIMITED (THE "COMPANY") IN ACCORDANCE WITH THE LETTER OF OFFER DATED JULY 16, 2022 ("LETTER OF OFFER").

With reference to our LOF dated July 16, 2022 in relation to the payment of first and final call amount of Rs.4.50 per partly paid equity shares (comprising Rs.0.75 towards face value and Rs.3.75 towards securities premium) being the first and final call in respect of 5,25,06,534 partly paid-up equity shares of the Company allotted pursuant to Right Issue on August 26, 2022 and having ISIN : IN9509C01016 (Partly paid-up equity shares).

The successful and valid call money received on 5,01,40,279 Partly Paid up Equity Shares out of 5,25,06,534 Partly Paid up Equity Shares representing around 95.49% of the amount due on First and Final Call and consequently there was transition of 5,01,40,279 Partly Paid-up Shares in to Fully Paid-up Equity Shares and 23,66,255 Partly Paid-up Shares remained unpaid First and Final Call Money.

The Right Issue Committee ("Committee"), duly authorised by the Board of Directors of the Company approved sending of a Second and Final Reminder-cum-Forfeiture Notice for payment of First and Final Call money of Rs. 4.50/- per partly paid-up equity share to the holders of such partly paid-up equity shares on which the First and Final Call remains unpaid on June 15, 2023

	From	To	Duration
Payment Period:	16/06/2023	30/06/2023	15 Days

For Gennex Laboratories Limited
Sd/-
Arihant Baid
Managing Director

Date : 13.06.2023
Place : Hyderabad

प्रपत्र 'ए'
सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

कोटसन्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	**कोटसन्स प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	22–04–1978
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	**U31101DL1978PTC191934**
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत पता :** ए–20, द्वितीय तल, आर.जी. सिटी सेंटर, प्लॉट नंबर 4, डीडीए कम्युनिटी सेंटर, मोतिया खान, पहाड़गंज, नई दिल्ली–110055 **मुख्य कार्यालय एवं यूनिट–I :** 217ए, 218 से 220 एवं 230ए एमआईए, डेसूला, अलवर–301030, राजस्थान, भारत **यूनिट–II :** आगरा : सी–21, यूपीएससी, साइट–सी, सिकंदरा, आगरा–282007, उत्तर प्रदेश **यूनिट–III :** उत्तराखंड : ई–1 से ई–12, डी–9 से डी–16, यूपीएसआईडीसी इंडस्ट्रियल एरिया, बाजपुर रोड, सुल्तानपुर, उत्तराखंड–263401
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	09–06–2023 (आईआरपी को आदेश 13–06–2023 को प्राप्त हुआ)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	05–12–2023
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर, जैसाकि बोर्ड में पंजीबद्ध है	**श्री आलोक कौशिक** IBBI/IPA-002/IP-N00253/2017-2018/10767
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसाकि बोर्ड में पंजीबद्ध है।	जी–105, साई बाबा अपार्टमेंट, सेक्टर–9, रोहिणी, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली–110085 **ई–मेल : alok_kaush@yahoo.com**
10.	अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई–मेल	बी–307/सी, नॉर्थ एक्स मॉल, सेक्टर–9, रोहिणी, नई दिल्ली –110085 **ई–मेल : cirp.kotsons@gmail.com** मोबाइल : +91 9875921492
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	27–06–2023
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	एनए
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है :	(क) वेब लिंक : https://ibbi.gov.in/en/home/downloads (ख) एनए

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण, नई दिल्ली ने **दिनांक 09–06–2023 को कोटसन्स प्राइवेट लिमिटेड** के विरूद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। (आईआरपी को आदेश 13–06–2023 को प्राप्त हुआ)

कोटसन्स प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने दावे उनके प्रमाण के साथ 27–06–2023 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के सामने वर्णित पते पर प्रस्तुत करने की मांग की जाती है। वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं। दावों के प्रमाण भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के अध्याय चतुर्थ के अनुसार प्रस्तुत किया जाने हैं। लेनदारों को अपने दावे लागू दावा प्रपत्र (नीचे नोट 1 में विनिर्दिष्ट) में दावों के प्रमाण सहित प्रस्तुत करने होंगे :

नोट : 1

प्रपत्र बी – प्रचालन संबंधी लेनदारों द्वारा दावों के लिए, (सिवाय श्रमिक और कर्मचारी)
प्रपत्र सी – वित्तीय लेनदारों द्वारा दावों के लिए,
प्रपत्र सीए – किसी श्रेणी में वित्तीय लेनदारों द्वारा दावों के लिए
प्रपत्र डी – श्रमिक तथा कर्मचारियों द्वारा दावों के लिए
प्रपत्र ई – श्रमिकों अथवा कर्मचारियों के अधिकृत प्रतिनिधि द्वारा प्रस्तुत दावों के लिए
प्रपत्र एफ – लेनदार द्वारा दावा, वित्तीय तथा प्रचालन संबंधी लेनदारों को छोड़कर

दावेदारों को अपने दावा प्रपत्र में सम्पर्क विवरण वर्णित करना चाहिए ताकि उनके दावे के संबंध में किसी भी पूछताछ का त्वरित समाधान किया जा सके।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता./–
श्री आलोक कौशिक
अंतरिम समाधान प्रोफेशनल
कोटसन्स प्राइवेट लिमिटेड के मामले में
(IBBI/IPA-002/IP-N00253/2017-2018/10767)

तिथि : 13–06–2023 ई–मेल : **alok_kaush@yahoo.com**
स्थान : नई दिल्ली पत्राचार हेतु ई–मेल : **cirp.kotsons@gmail.com**

COURT NOTICE

In the court of Ms. Divya Sharma JMIC Ludhiana Date: 17-07-2023

next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana

Kotak Mahindra Bank Ltd Vs Ravsaheb Bansi Pathare

CNR NO: PBLD03-037893-2019

Publication Issued To: Ravsaheb Bansi Pathare Address- R/o Shree Swami Samrath At Post Sakur Tal Sangamner District Ahmednagar Maharashtra 02. Alka Ravasaheb Pathare R/o At Post Sakur Tal Sangamner District Ahmednagar Maharashtra

Whereas it has proved to the satisfaction of this court that you the above named accused/ accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 17-07-2023 at 10:00 a.m. or within 30 days from the date of publication. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

बजाज फाइनेंस लिमिटेड

BAJAJ FINSERV

निगमित कार्यालय : तृतीय तल, बजाज फिनसर्व पंचशील टेक पार्क विमान नगर, पुणे महाराष्ट्र, भारत – 411014
शाखा कार्यालय : एससीओ 91, प्रथम तल, प्रेम नगर, विशाल मेगा मार्ट के समीप, अंबाला सिटी–134003

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के अंतर्गत मांग सूचना।

अधोहस्ताक्षरकर्ता, मैसर्स बजाज फाइनेंस लिमिटेड के प्राधिकृत अधिकारी के रूप में एतद्द्वारा उन ऋणधारक(कों)/सह–ऋणधारक(कों) को निम्नलिखित सूचना प्रेषित करते हैं जो अपने दायित्व का निर्वहन करने में विफल हो चुके हैं अर्थात् बजाज फाइनेंस लिमिटेड द्वारा उन्हें दिये गये संपत्ति अग्रिमों के समक्ष आवास ऋण(णों)/ऋण(णों) हेतु उन पर प्रोद्भूतकृत ब्याज एवं अन्य शुल्कों के साथ–साथ मूल धनराशि के प्रतिभुगतान में चूक कर चुके हैं तथा उसके परिणामस्वरूप ऋण(ऋणानेक) अनिष्पादनीय परिसंपत्तियां (एनपीए) बन चुके हैं। तदनुसार वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) तथा उसकी नियमावली के अंतर्गत उन्हें उनके अंतिम ज्ञात पतों पर सूचनाएं निर्गत की गयी थीं, परंतु वह सूचनायें उनको प्राप्त हुये बिना ही वापस लौट आयीं/उन्होंने सूचनायें प्राप्त नहीं कीं, और इसीलिए ऋणधारक(ओं)/सह–ऋणधारक(कों) को एतद्द्वारा इस प्रकाशन सूचना के माध्यम से सूचित/संसूचित किया जाता है कि वे समय–समय पर अपने द्वारा प्राप्त की गयी ऋण सुविधाओं के अंतर्गत नियत बकाया देयराशियों का भुगतान पूर्ण करें।

ऋण खाता सं. /ऋणधारक(कों)/सह–ऋणधारक(कों)/गारंटर(रों) के नाम एवं पते	प्रवर्तित की जानेवाली प्रतिभूत/बंधककृत अचल परिसंपत्ति/संपत्ति का पता	मांग सूचना तिथि एवं राशि
शाखा अंबाला, **लैन नं. H440BLP0329169 और H440ECM0377725** **1. साई एसोसिएट्स** (उधारकर्ता) (अपने स्वामी / प्राधिकृत हस्ताक्षरकर्ता / प्रबंध निदेशक के माध्यम से), **पताः** धूलकोट पावर हाउस 87–88 विद्युत नगर, चंडीगढ़ रोड अंबाला, हरियाणा–134003। 2. अक्षय थापर (सह–उधारकर्ता) मकान नंबर 55–बी, निर्मल विहार, पी. ओ. पालम विहार, अंबाला कैंट, हरियाणा – 133001, 3. बीनू थापर (सह–उधारकर्ता), पताः मकान नंबर 55–बी, निर्मल विहार, पी. ओ. पालम विहार, अंबाला कैंट, हरियाणा – 133001	अकृषकीय संपत्ति के समस्त वह भाग तथा अंश इस प्रकार विवरणित हैं : खसरा नंबर 14//10/2, 10/3 मकान नंबर 55बी, निर्मल विहार अंबाला कैंट क्षेत्रफल 134 वर्ग गज में समाविष्ट ग्राम नग्गल, तहसील और जिला अंबाला में स्थित संपत्ति प्लॉट नंबर 87 व 88 तडाकी 76 वर्ग गज जग्गी गार्डन अंबाला सिटी खसरा नंबर 3//32 रकुब्बा पट्टी सूबा अकबरपुर के हिस्से में स्थित संपत्ति।	02 जून 2023 रु. 83,72,244/– (रुपये तिरासी लाख बहत्तर हजार दो सौ चौवालीस मात्र)

सूचना आपको प्राप्त हो इस हेतु वैकल्पिक मार्ग देखे और अपनाये जा रहे हैं। उपरोक्त ऋणधारकों तथा/अथवा सह–ऋणधारकों एवं गारंटरों को सलाह है कि वे इस सूचना के प्रकाशन की तिथि से 60 दिवसों की समयावधि के अंदर भावी ब्याज के साथ बकाया धनराशि का भुगतान कर दें। भुगतान करने में विफल रहने पर (बजाज फाइनेंस लिमिटेड के पास उपलब्ध किसी अन्य अधिकारगत उपचार के पूर्वाग्रह के बिना) प्रतिभूत परिसंपत्तियों/बंधककृत संपत्ति का अधिग्रहण करने के लिये वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(4) के प्रावधानों के अनुसार भावी कार्यवाहियां प्रारंभ की जायेंगी। उपरोक्त नामित पक्षकारों को यह सलाह भी है कि ऊपर वर्णित उन संपत्तियों में किसी तृतीय पक्ष का स्वत्वांतरण, हित सृजित न करें, जिन पर बजाज फाइनेंस लिमिटेड का प्रभार है।

स्थान : अंबाला, दिनांक : 14–06–2023, हस्ता./– प्राधिकृत अधिकारी, बजाज फाइनेंस लिमिटेड

COURT NOTICE

In The Court Of Ms. Divya Sharma JMIC Ludhiana

next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana

Kotak Mahindra Bank Ltd Vs Sadujini Khan

CNR NO: PBLD03-037906-2019

Date: 17-07-2023

Publication Issued To: Sadujini Khan Address- R/o Pankal Nuapatna Tigria Cuttack 754035 Orissa

Whereas it has proved to the satisfaction of this court that you the above named accused/ accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 17-07-2023 at 10:00 a.m. or within 30 days from the date of publication. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

सार्वजनिक सूचना

कम्पनी रजिस्टार, रा.रा.क्षेत्र दिल्ली एवं हरियाणा के समक्ष

सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 13 (3), सीमित दायित्व भागीदारी नियमावली- 2009 के नियम 17 के मामले में तथा,

मामले में :

बजाज पॉली यार्न्स एलएलपी
(LLPIN: AAW- 8552)

जिसका पंजीकृत कार्यालय : सी-184, भूतल, लाजपत नगर, नई दिल्ली-110024 में है-आवेदक

एतद्द्वारा सूचित किया जाता है कि " राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "आरओसी, रा.रा. क्षेत्र दिल्ली तथा हरियाणा" के क्षेत्राधिकार के भीतर "हरियाणा राज्य में उसके पंजीकृत कार्यालय को स्थानांतरित करने का बजाज पॉली यार्न्स एलएलपी प्रस्ताव करता है।

एलएलपी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे एमसीए- 21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र दाखिल करें अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से इक्कीस दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति कम्पनी रजिस्ट्रार रा.रा.क्षे. दिल्ली एवं हरियाणा, 4था तल, आईएफसीआई टावर, 61, नेहरू प्लेस नई दिल्ली-110019 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें।

पंजीकृत कार्यालय : सी-184, भूतल, लाजपत नगर, नई दिल्ली-110024

आवेदक के लिये तथा उसकी ओर से
बजाज पॉली यार्न्स एलएलपी
हस्ता/- राकेश बजाज
विनिर्दिष्ट पार्टनर

तिथिः 14-6.2023
स्थानः दिल्ली
DPIN: 00265890

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

TRANSPACT ENTERPRISES LIMITED

Corporate Identification Number (CIN): U33130MH2013PLC243247

Registered Office: 204, 2nd Floor, Timmy Arcade, Makwana Road, Marol, Andheri East, Mumbai – 400059.

Contact No: +91 9224763158 **Website:** www.transpact.in **E-mail Id:** info@transpact.in

OPEN OFFER FOR ACQUISITION OF 1,00,550 (ONE LAKH FIVE HUNDRED FIFTY ONLY) EQUITY SHARES FROM SHAREHOLDERS OF TRANSPACT ENTERPRISES LIMITED ("TEL") BY MR. RAMAN TALWAR AND MR. KAUSHIK WAGHELA (HEREIN AFTER JOINTLY REFER TO AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) & 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011, AS AMENDED ("SEBI (SAST) REGULATIONS").

Recommendations of the Committee of Independent Directors (IDC) pursuant to Regulation 26(7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 in relation to the Open Offer made by Mr. Raman Talwar (Acquirer No 1) and Mr. Kaushik Waghela (Acquirer No 2) (herein after jointly refer to as "Acquirers") for acquisition of 1,00,550 (One Lakh Five Hundred & Fifty) Equity Shares of ₹ 10/- each, to the public shareholders of Transpact Enterprises Limited ("Target Company" or "TEL").

1	Date	Meeting of IDC held on June 13, 2023
2	Name of the Target Company (TC)	Transpact Enterprises Limited
3	Details of the Offer pertaining to Target Company	Open Offer for the acquisition of 1,00,550 (One Lakh Five Hundred & Fifty) Equity Shares of ₹ 10/- each, being constituting 26.00% of the Equity Share Capital of the Transpact Enterprises Limited ("TEL") by the Acquirers pursuant to and in compliance with Regulations 3(1) & 4 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
4	Name(s) of the acquirer and PAC with the acquirer	**Acquirers:** Mr. Raman Talwar (Acquirer No 1) and Mr. Kaushik Waghela (Acquirer No 2) **PAC:** **Nil**
5	Name of the Manager to the offer	**Aryaman Financial Services Limited**
6	Members of the Committee of Independent Directors	1) Soummya Bania (Chairman) 2) Mohsin Miyajiwala (Member) and 3) Shariq Nisar (Member)
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	• All members of the IDC, including Chairman, are Independent Directors of the Target Company. • IDC Members do not hold any equity shares of the Target Company. • None of the IDC Members holds any other contract or relationship with the Target Company other than their position as Independent Directors of the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	None of the IDC Members have traded in the equity shares of Target Company during: a) 12 months prior to the date of the Public Announcement of the Offer and b) the period from the date of the Public Announcement till the date of this recommendation
9	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members have any relationship with the Acquirers.
10	Trading in the Equity shares/other securities of the Acquirer by IDC Members	Not Applicable.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC members notes that the Offer Price at ₹ 140/- (Rupees One Hundred Forty Only) per Equity Share by the Acquirers has been arrived in line with the provisions of Regulation 8(2) of the SEBI SAST Regulations. The IDC members' further notes that the equity shares of the Target Company are frequently traded on the BSE. Prior to the date of Public Announcement, the Shares were last traded on March 21, 2023 and the Closing Price was ₹95/- per share whereas the weighted average price on that day was ₹ 100/- per share. After the date of Public Announcement, first time the Shares were traded on April 05, 2023 and the Closing as well as weighted average price on that day was ₹ 114/- per share. The Offer Price of ₹ 140/- is therefore at a premium to the above mentioned closing price. IDC Members confirm that the Target Company has not received any complaint from the shareholders regarding the open offer process, valuation price or method of valuation. For the reasons set out hereinunder, as of the date of this recommendation, the IDC is of the opinion that the Open Offer price is fair & reasonable and are in accordance with the SEBI SAST Regulations.
12	Disclosure of Voting Pattern of the meeting in which the Open Offer proposal was discussed	The recommendations were unanimously approved by the members of IDC.
13	Summary of reasons for recommendation	IDC Members have reviewed (a) the Public Announcement (b) Detailed Public Statement and (c) Letter of Offer. IDC Members have also reviewed the quantum of trading and relevant prices on the Stock Exchange platform Based on the above, the IDC Members are of the opinion that the Offer Price of ₹ 140/- (Rupees One Hundred Forty Only) is higher than the negotiated price of ₹ 130/- (Rupees One Hundred Thirty Only) per equity share under the Share Purchase Agreement dated March 24, 2023 entered with the Promoter of the Target Company. The payment for the shares being acquired is proposed to be made in cash & there are no competing offers. Further the Open Offer to the Public Shareholders of the Target Company is in compliance with the requirements of the Regulations and hence is fair and reasonable. The shareholders of the Target Company are however advised to independently evaluate the Offer and take informed decision whether or not to offer their shares in the Open Offer.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	IDC Members notes the error in the shareholding pattern of the Promoter Group filed by the Company and also notes the corrective step taken by the Company i.e by filing revised shareholding pattern for the half year ended March 31, 2023.

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For Transpact Enterprises Limited,

Ms. Soummya Bania (IDC – Chairman) **Mr. Mohsin Miyajiwala (IDC – Member)** **Mr. Shariq Nisar (IDC – Member)**

Place : Mumbai **Date : June 13, 2023**

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**").

PUBLIC ANNOUNCEMENT

(Please scan the QR code to view the DRHP)

DRIVING SAFETY THROUGH INNOVATION

ASK AUTOMOTIVE LIMITED

Our Company was incorporated on January 18, 1988 as a private limited company under the Companies Act, 1956, with the name "ASK Automotive Private Limited", pursuant to a certificate of incorporation granted by the Registrar of Companies, Delhi and Haryana ("**RoC**"). Upon the conversion of our Company into a public limited company, pursuant to resolutions passed by our Board of Directors on December 7, 2022 and our Shareholders on December 7, 2022 the name of our Company was changed to "ASK Automotive Limited" and a fresh certificate of incorporation dated January 6, 2023 was issued by the RoC. For details of changes in our name and the registered office of our Company, see "***History and Certain Corporate Matters – Brief history of our Company***" and "***History and Certain Corporate Matters – Changes in the Registered Office***" on page 231 of the Draft Red Herring Prospectus dated June 12, 2023 filed with the Securities and Exchange and the Stock Exchanges on June 12, 2023.

Registered Office: Flat No. 104, 929/1, Naiwala, Faiz Road, Karol Bagh, New Delhi 110 005, Delhi, India;
Corporate Office: Plot No. 13, 14, Sector 5, IMT Manesar, Gurugram 122 050, Haryana, India;
Contact Person: Rajani Sharma, Vice President (Legal), Company Secretary and Compliance Officer; **Tel:** +91 124 439 6907
E-mail: compliance@askbrake.com; **Website:** www.askbrake.com; **Corporate Identity Number:** U34300DL1988PLC030342

OUR PROMOTERS: KULDIP SINGH RATHEE AND VIJAY RATHEE

INITIAL PUBLIC OFFERING OF UP TO 29,571,390 EQUITY SHARES OF FACE VALUE OF ₹ 2 EACH ("EQUITY SHARES") OF ASK AUTOMOTIVE LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹ [•] MILLION, COMPRISING AN OFFER FOR SALE OF UP TO 20,699,973 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY KULDIP SINGH RATHEE AND UP TO 8,871,417 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY VIJAY RATHEE ("PROMOTER SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" OR THE "OFFER"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARE IS ₹ 2 EACH THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT SIZE WILL BE DECIDED BY OUR COMPANY AND THE PROMOTER SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI ALSO BEING THE REGIONAL LANGUAGE OF DELHI, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE AND NSE FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company and the Promoter Selling Shareholders, may in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "**SCRR**"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") (the "**QIB Portion**"), provided that our Company and the Promoter Selling Shareholders, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company and the Promoter Selling Shareholders, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "**Anchor Investor Portion**"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("**Anchor Investor Allocation Price**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Investors ("**Non-Institutional Category**") of which one-third of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹ 200,000 and up to ₹ 1,000,000 and two-thirds of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹ 1,000,000 and under-subscription in either of these two sub-categories of Non-Institutional Category may be allocated to Bidders in the other sub-category of Non-Institutional Category in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Offer shall be available for allocation to Retail Individual Investors ("**Retail Category**"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("**ASBA**") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter)) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or the Sponsor Bank(s), as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "***Offer Procedure***" beginning on page 413 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India ("**SEBI**") on June 12, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of the Company at www.askbrake.com, website of the SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("**BRLMs**"), i.e. JM Financial Limited, Axis Capital Limited, ICICI Securities Limited and IIFL Securities Limited at www.jmfl.com, www.axiscapital.co.in, www.icicisecurities.com and www.iiflcap.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Issuer and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "***Risk Factors***" beginning on page 29 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of NSE and BSE.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company please see the section titled '***Capital Structure***' beginning on page 88 of the DRHP. The liability of members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled '***History and Certain Corporate Matters***' on page 231 of the DRHP.

BOOK RUNNING LEAD MANAGERS				REGISTRAR TO THE OFFER
JM FINANCIAL	AXISCAPITAL	ICICI Securities	IIFL SECURITIES	LINKIntime
JM Financial Limited 7th Floor, Cnergy Appasaheb Marathe Marg Prabhadevi, Mumbai 400 025 Maharashtra, India **Tel.:** +91 22 6630 3030 **E-mail:** askauto.ipo@jmfl.com **Investor grievance E-mail:** grievance.ibd@jmfl.com **Contact person:** Prachee Dhuri **Website:** www.jmfl.com **SEBI Registration:** INM000010361	**Axis Capital Limited** 1st Floor, Axis House C-2 Wadia International Centre Pandurang Budhkar Marg, Worli, Mumbai 400 025 Maharashtra, India **Tel:** + 91 22 4325 2183 **E-mail:** askauto.ipo@axiscap.in **Investor Grievance E-mail:** complaints@axiscap.in **Contact Person:** Simran Gadh/Pavan Naik **Website:** www.axiscapital.co.in **SEBI Registration:** INM000012029	**ICICI Securities Limited** ICICI Venture House, Appasaheb Marathe Marg Prabhadevi, Mumbai 400 025 Maharashtra, India **Tel.:** +91 22 6807 7100 **E-mail:** askauto.ipo@icicisecurities.com **Investor grievance e-mail:** customercare@icicisecurities.com **Contact person:** Ashik Joisar/Harsh Thakkar **Website:** www.icicisecurities.com **SEBI Registration:** INM000011179	**IIFL Securities Limited** 10th Floor, IIFL Centre Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai 400 013 Maharashtra, India **Tel:** +91 22 4646 4728 **E-mail:** askauto.ipo@iiflcap.com **Investor grievance E-mail:** ig.ib@iiflcap.com **Contact person:** Pawan Jain/Pinkesh Soni **Website:** www.iiflcap.com **SEBI Registration:** INM000010940	**Link Intime India Private Limited** C-101, 1st Floor, 247 Park L.B.S. Marg, Vikhroli West Mumbai 400 083 Maharashtra, India **Tel:** +91 810 811 4949 **E-mail:** askauto.ipo@linkintime.co.in **Investor Grievance E-mail:** askauto.ipo@linkintime.co.in **Contact Person:** Shanti Gopalkrishnan **Website:** www.linkintime.co.in **SEBI Registration No:** INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **ASK AUTOMOTIVE LIMITED**
On behalf of the Board of Directors
Sd/-
Rajani Sharma
Vice President (Legal), Company Secretary and Compliance Officer

Place: Delhi
Date: June 13, 2023

ASK AUTOMOTIVE LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP applicable statutory and regulatory requirements with SEBI and the Stock Exchanges. The DRHP shall be available on the website of the Company at www.askbrake.com, SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, ICICI Securities Limited and IIFL Securities Limited at www.askbrake.com, www.jmfl.com, www.axiscapital.co.in, www.icicisecurities.com and www.iiflcap.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "***Risk Factors***" of the DRHP on page 29. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "**U.S. Securities Act**") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act, and (ii) outside the United States in "offshore transactions" as defined in, and in reliance on, Regulation S under the U.S. Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

www.readwhere.com

संक्षिप्त समाचार

बिना अनुज्ञा पत्र विस्फोटक सामग्री रखने पर दो गिरफ्तार

सीमा सन्देश संवाददाता

टोंक। जिले की दूनी पुलिस ने पुलिस अधीक्षक राजर्षि राज के आदेशानुसार एवं अति. पुलिस अधीक्षक मालपुरा राकेश बैरवा के निर्देशानुसार अवैध कारोबार के विरुद्ध चलाए जा रहे अभियान के तहत डीएसटी टीम के साथ भारी मात्रा में विस्फोटक सामग्री जब्त कर दो जनों को गिरफ्तार किया है। दूनी पुलिस व डीएसटी टीम द्वारा मुखबिर की इतला पर कालानाड़ा बालाजी रोड पर पारस कुमार गुगलिया के पक्का मकान के बाहर की साइड बनी हुई बड़ी दुकान एवं थार जीप से 71 पेटी जिलेटिन छड़े, 24 पेटी डेटोनेटर वायर, 1 पेटी सोला डेटोनेटर, 4 पेटी फ्यूज वायर, 1 पेटी सुप्रीम डेटोनेटर छड़ें, 4 पेटी सेफ्टी फ्यूज वायर, 7 पेटी सेफ्टी फ्यूज, 1 पेटी इलेक्ट्रोनिक डिवायस, 7 कट्टे डीएपी खाद मय वाहन के अवैध विस्फोटक सामग्री जब्त कर सांवर लाल पुत्र रामकरण कुमावत (37) निवासी गणेशपुरा पुलिस थाना फुलियाकलां भीलवाड़ा व रामदेव पुत्र जगदीश लोधा (40) साल निवासी चुंगी नाका वार्ड नं. 19 दूनी को बिना अनुज्ञापत्र के विस्फोटक सामान रखने पर गिरप्तार कर महिन्द्रा थार जीप भी जब्त की है। पुलिस ने भारतीय विस्फोटक पदार्थ अधिनियम 1908 में मुकदमा दर्ज कर जांच शुरू की है।

जिला प्रमुख सरोज बंसल ने केंद्रीय योजनाओं के लाभार्थियों से की मुलाकात

टोंक (सीमा सन्देश संवाददाता)। केंद्र की मोदी सरकार के ऐतिहासिक 9 वर्ष पूर्ण होने पर जिला प्रमुख सरोज बंसल ने मंगलवार को टोंक शहर में लाभार्थियों से घर-घर जाकर संपर्क किया। जिला प्रमुख ने लाभार्थियों से मिलकर मोदी सरकार के बारे में उनके विचार जाने तथा केंद्र की जनहित की योजनाओं के बारे में उन्हें विस्तृत जानकारी दी। जिला प्रमुख ने लोगों को 14 जून को उनियारा में होने जा रही महाजन संपर्क अभियान महासभा में आमंत्रित करते हुए भाग लेने का आह्वान किया। संपर्क के दौरान जिला प्रमुख के साथ महिला मोर्चा जिला महामंत्री अंजलि गुप्ता, मीनाक्षी बंब, चन्द्रकला बंब, उषा गोयल, शोभा अग्रवाल, अनिता अग्रवाल, सुनैना बंसल, रामी देवी सैनी व लाभार्थी उपस्थित रहे।

देवनारायण क्रिकेट प्रति. का समापन

सीमा सन्देश संवाददाता

पावटा। रामपुरा के ग्रिनपार्क स्टेडियम में प्रथम श्री देवनारायण क्रिकेट प्रतियोगिता का समापन सरपंच मनोज वर्मा के मुख्य आतिथ्य में हुआ। जयसिंह, हंसराज मास्टर, सी.पी. शर्मा के बताया की फाइनल मैच रामपुरा व जिणगौर के बीच हुआ जिसमें रामपुरा टीम ने 8 विकेट से मैच जीता। जिनगौर टीम ने पहले बल्लेबाजी करते हुए 109 रन बनाए। रामपुरा टीम ने 2 विकेट खोकर लक्ष्य हासिल कर लिया। विजेता टीम को 31 सौ रुपए व उप विजेता टीम को दूसरा 11 सौ रुपए का नकद पुरस्कार दिया गया। सीपी शर्मा ने बताया कि रामपुरा की युवा टीम खेल और खिलाड़ियों के प्रति सदैव समर्पित रहकर देश के प्रधानमंत्री नरेन्द्र मोदी की खेलो इण्डिया योजना को साकार करने में अपना मजबूत योगदान दे रही है। आयोजककर्ता विकास गुर्जर, महेश गुर्जर, योगेश सैन, देवराज, मनीष, राहुल, महेश, हरिराम रावत, धर्मेन्द्र गुर्जर, राजाराम गुर्जर सहित अनेक लोग उपस्थित रहे।

अवैध नल कलेक्शन पर पीएचईडी विभाग ने की कार्रवाई

मालपुरा (सीमा सन्देश संवाददाता)। मालपुरा उपखंड क्षेत्र में मुख्य पेयजल लाइनों से अवैध कनेक्शनों पर पीएचईडी विभाग द्वारा निरंतर कार्रवाई की जा रही है। अवैध कने1शन पर पीएचईडी के कनिष्ठ अभियंता हंसा चौधरी के नेतृत्व में जानकीपुरा-कलमंडा मुख्य लाइन से अवैध नल कनेक्शन पर कार्रवाई की गई। कनिष्ठ अभियंता हंसा चौधरी ने बताया कि जानकीपुरा-कलमंडा मुख्य पेयजल लाइन से सीमेंट पोल फैक्ट्री में अवैध कनेक्शन कर रखा था जिस पर कार्यवाही करते हुए अवैध नल कनेक्शन को काटा गया।

नि:शुल्क मोतियाबिंद जांच एवं नेत्र लैंस प्रत्यारोपण शिविर आयोजित

सीमा सन्देश संवाददाता

मालपुरा। रोटरी क्लब मालपुरा ग्रीन द्वारा मंगलवार को नि:शुल्क मोतियाबिंद जांच व नेत्र लेंस प्रत्यारोपण शिविर का आयोजन किया गया। रोटरी 1लब मालपुरा ग्रीन द्वारा अग्रवाल सेवा सदन पंडुक शीला मालपुरा मे शिविर स्व. रो श्रवन जी सोनी की पुण्य स्मृति में आयोजित किया गया। शिविर मे सर्वप्रथम स्व. रो श्रवन जी सोनी के परिवार का स्वागत एवं सम्मान किया। शिविर में शंकरा आई टीम जयपुर के डॉक्टर द्वारा लगभग 75 मरीजों की आंखों की जांच कर 35 ऑपरेशन योग्य मरीजों को चयनित कर रोटरी क्लब मालपुरा ग्रीन द्वारा निजी बस से जयपुर भेजा गया। रोटरी क्लब मालपुरा ग्रीन द्वारा जयपुर जाने वाले सभी मरीजों को सुबह का खाना, जलपान की व्यवस्था करवाई गई। रोटरी क्लब मालपुरा ग्रीन के सभी सदस्यों ने अपनी सेवा दी।

अग्रवाल समाज ने द्वारा भामाशाहों का सम्मान समारोह कार्यक्रम आयोजित

अग्रवाल समाज को भवन के लिए मोदी परिवार ने 3 करोड़ की 1300 वर्गगज भूमि दान की

सीमा सन्देश संवाददाता

पावटा। कस्बे में पावटा व हाल निवासी जयपुर कानपुर निवासी मोदी परिवार ने अग्रवाल समाज पावटा को भवन निर्माण के लिए करीब 3 करोड़ की 1300 वर्गगज भूमि दान कर इतिहास के पन्नों पर समाज की नजर में मोदी परिवार ने एक नेक कार्य किया है।

पूर्व अध्यक्ष ओमप्रकाश बंसल ने बताया की अग्रवाल समाज पावटा समाज के भवन के लिए भूमि का प्रयास कर रहा था, अग्रसेन जयन्ती पर मोदी परिवार ने अग्रवाल समाज को भूमि दान करने का आश्वासन दिया था। जिसके पश्चात से ही अग्रवाल समाज पावटा के संरक्षक मण्डल, पदाधिकारी, कार्यकारणी व समाजबन्धुओं का प्रयास भूमि के लिए निरंतर जारी था। जिसकी सफलता 12 जून 2023 सोमवार को मिली। वही मोदी परिवार के भामाशाह कुंजबिहारी अग्रवाल, रामवतार अग्रवाल, सांवर मल मोदी ने एसडीएम कार्यालय पावटा पर अग्रवाल समाज को सहर्ष करीब 3 करोड की 1300 वर्गगज भुमि दान करते हुए पावटा एसडीएम बजरंग लाल स्वामी के हाथो से अग्रवाल समाज के पदाधिकारियो को दस्तावेज सौपे। वही एसडीएम ने भामाशाहो का पुनीत कार्य में सहयोग करने पर आभार जताते हुए कहा की इन भामाशाहो को जिला स्तर पर भामाशाहों के सम्मान के लिए प्रस्ताव भेजा जाएगा।

वह इस दौरान भामाशाह मोदी परिवार ने कहा की अग्रवाल समाज सर्वसमाज के हित के लिए धर्माथ कार्य करता आ रहा है। वही इसके पश्चात अग्रवाल समाज को भवन के लिए भूमि दान करने पर अग्रवाल महासभा पावटा संरक्षक मंडल सियाराम अग्रवाल करौली वाले, पूर्व अध्यक्ष व चेयरमैन प्रतिनिधि निर्मल पंसारी, दौलत राम अग्रवाल, घनश्याम गोयल कमला आयल मील वाले, कैलाश गर्ग छीतोली वाले, अग्रवाल महासभा पावटा अध्यक्ष महेश गोयल थानेदार, अग्रवाल महासभा पावटा उपाध्यक्ष सांवरमल बंसल, कोषाध्यक्ष गणेश मोदी, महामंत्री नवीन गर्ग, पूर्व अध्यक्ष ओमप्रकाश बंसल सहित समस्त कार्यकारिणी व ग्रामवासियों की ओर से भामाशाह मोदी परिवार का माला व साफा से सम्मान किया गया।

आत्मरक्षा का किया अभ्यास, प्रतिद्वंदी को परास्त करने की सीखी पैंतरेबाजी

सीमा सन्देश संवाददाता

देवली। भारत स्काउट व गाइड स्थानीय संघ देवली के तत्वावधान में चल रहे कौशल विकास व अभिरुचि शिविर में मंगलवार को बच्चों व बालिकाओं ने आत्मरक्षा की तकनीक सीखी।

संघ सचिव व प्रभारी द्वारका प्रसाद प्रजापत ने बताया कि ब्लेक बेल्ट धारी प्रशिक्षक धर्मेंद्र सिंह ने बालिकाओं को सिखाया कि हर पल तैयार, सही पकड़ व प्रतिद्वंदी को फेंककर हावी होना ये कुछ ऐसी तकनीक है जिससे कि अपनाकर बालिकाएं अपनी आत्मरक्षा में हमेशा आत्मनिर्भर रह सकती है। इस बीच सिंह ने कई बालक व बालिकाओं को अभ्यास करवाकर दांव पेच सिखाए।

प्रशिक्षक अनिल गौतम ने बताया कि योग, नृत्य, आर्ट एंड क्राफ्ट की कक्षाओं के साथ कल कम्प्यूटर में वर्चुअल वर्ल्ड की सैर करवाई जाएगी जो कि शिविरार्थियों के लिए रोमांचकारी होगी। प्रभारी खेमराज मीना ने बताया कि शिविर के समापन पर सभी पंजीकृत व न्यूनतम 60% उपस्थिति वाले शिविरार्थियों को जिलास्तरीय प्रमाण-पत्र प्रदान किए जाएंगे।

सोहेला गोली काण्ड की 18वीं बरसी पर शहीदों को दी श्रद्धांजलि

बीसलपुर बांध का ओवरफ्लो पानी टोरडी सागर में डाले जाने की मांग

सीमा सन्देश संवाददाता

टोंक। सोहेला गोली काण्ड में हुए शहीदों की 18वीं बरसी पर मंगलवार को कृषि मण्डी टोडारायसिंह में किसान महापंचायत के आह्वान पर श्रद्धांजलि सभा आयोजित कर बीसलपुर बांध का ओवरफ्लो पानी टोरडी सागर में डाले जाने मांग का एसडीएम को मुख्यमंत्री के नाम ज्ञापन सौंपा गया। किसान नेता रतन खोखर ने बताया कि टोंक जिले के 86 गांवों के किसानों की भूमि को सिंचित करने के लिए वर्षों से बीसलपुर बांध का ओवरफ्लो पानी टोरडी सागर, चांदसेन व घारेडा सागर में डाला जाने की मांग की जाती रही है, लेकिन सरकार इस पर ध्यान नहीं दे रही है। उन्होंने बताया कि इस मांग को लेकर हजारों की तादात में किसान 13 जून 2005 को सोहेला ग्राम में शांतिपूर्वक, अहिंसात्मक तरीके से मांग कर रहे थे, लेकिन तत्कालीन वसुंधरा सरकार में पुलिस द्वारा किसानों के ऊपर लाठियां एवं गोलियां बरसाई गई, जिससे गर्भवती महिला सहित पांच किसान शहीद एवं कई विकलांग हो गए थे। लेकिन फिर भी सरकार इस मांग को अब भी पूरा नहीं कर रही है। इस अवसर पर गोवर्धन लाल जाट हमीरपुर, प्रधान जाट सरपंच बासेड़ा, आप पार्टी जिलाध्यक्ष हनुमान सैन, रालोपा जिला अध्यक्ष राजेंद्र पराना, पूर्व सरपंच किशन खोखर, पूर्व सरपंच गोपालपुरा बद्री गुर्जर, पूर्व सरपंच रामरतन रूवाला, अजय सिंह राजावत, श्योजी राम बूरडक, शंकर देवंदा आदि कई किसान मौजूद थे।

संसदीय क्षेत्र की जनसभा आज उनियारा में

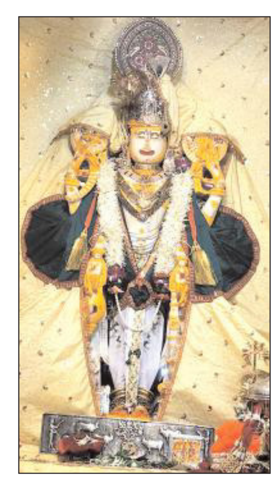
टोंक (सीमा सन्देश संवाददाता)। केंद्र में नरेंद्र मोदी सरकार के 9 वर्ष पूर्ण होने के महा-जनसंपर्क अभियान के तहत टोंक-सवाई माधोपुर संसदीय क्षेत्र में भाजपा की जनसभा 14 जून को प्रात: 11 बजे जैन नसियां उनियारा में आयोजित की जाएगी। जिसमें केंद्रीय मंत्री अश्विनी चौबे व राज्यसभा सांसद रामचंद्र जांगड़ा उपस्थित रहेंगे। भाजपा जिलाध्यक्ष राजेन्द्र पराणा ने बताया कि जनसभा में टोंक-सवाई माधोपुर क्षेत्र के सांसद, विधायक, जिला प्रमुख, प्रधान, चेयरमैन, सभी पदाधिकारी, कार्यकर्ता, जनप्रतिनिधि एवं आमजन मौजूद रहेंगे।

ब्लॉक कांग्रेस अध्यक्षों की घोषणा

पावटा (सीमा सन्देश संवाददाता)। विधायक की अनुशंषा पर मंगलवार को विराटनगर विधान सभा क्षेत्र के मण्डलो के अध्यक्षों की राजस्थान प्रदेश कांग्रेस कमेटी सचिव ललित तूनवाल ने घोषणा की है। जिसमें पावटा मण्डल अध्यक्ष पद पर सुनील कुमार बिरला, बडनगर अध्यक्ष पद पर सागर मल वर्मा, राजनौता मण्डल अध्यक्ष पद पर देशराज सिंह शेखावत व पाछूडाला ब्लॉक अध्यक्ष पद पर वेद प्रकाश बाकोलिया को मनोनीत किया है।

राज से आस के साथ अब कल्याण धणी से अरदास

सीमा सन्देश संवाददाता



मालपुरा। राजस्थान राज्य के विश्व प्रसिद्ध श्री कल्याण धणी से मालपुरा को जिला बनाए जाने की अनोखी अरदास की जाएगी। मालपुरा को जिला बनाने की मांग को लेकर कोर कमेटी के सदस्यों ने सरकार के ध्यानाकर्षण के लिए अनोखे आयोजन की घोषणा की है। कोर कमेटी सदस्य जतन लाल जाट ने बताया कि गुरुवार 15 जून प्रदोष को कोर कमेटी सदस्यों व आमजन की ओर से भक्तों की मनोकामनाओं को पूर्ण करने वाले श्री कल्याण धणी के दरबार में मालपुरा को जिला बनाने की अरदास की जाएगी।

गुरूवार 15 जून प्रदोष को प्रातः 10 बजे डिग्गी बस स्टैण्ड पर समस्त कोर कमेटी सदस्यों सहित आमजन का एकत्रीकरण होगा तथा ढोल-ढमाकों के साथ मंदिर के लिए रवाना होंगे। मंदिर पहुंचकर श्री कल्याण धणी के चरणों में मालपुरा को जिला बनाने की अरजी लगाई जाएगी तथा क्षेत्र के उदासीन जनप्रतिनिधियों की सदबुद्धि के लिए प्रार्थना की जाएगी। जाट ने बताया कि मालपुरा को जिला बनाने की मांग को लेकर पिछले तीन माह से आंदोलन लगातार जारी है। जिसमें धरना, प्रदर्शन, ज्ञापन, पैदल मार्च, जेल भरो आंदोलन, गांव-ढाणियों से जनप्रतिनिधियों को ज्ञापन सौंपने का क्रम लगातार जारी है। प्रदेश में नए जिलो की घोषणा के बावजूद ऐतिहासिक समृद्धता से परिपूर्ण मालपुरा की अनदेखी की गई जबकि मालपुरा हर तरह से जिला बनने के मापदण्ड पूरे करता है। बार ऐशोसिएशन अध्यक्ष एडवोकेट प्रेम प्रकाश सैनी ने बताया कि इस आयोजन में मालपुरा बार का भी पूर्ण समर्थन रहेगा। डिग्गी सहित जनप्रतिनिधि, कोर कमेटी सदस्य, नगरपालिका पार्षदगण सहित आमजन शामिल रहेंगे।

Rajasthan Knowledge Corporation Limited

RAJASTHAN KNOWLEDGE CORPORATION LIMITED
7-A, Jhalana Institutional Area,
Behind RTO, Jaipur-302004

Notice Inviting e-bid

NIB No. RKCL/23-24/124 Date: 13.06.2023
e-bids for Selection of Agency to Provide Courier / Cargo / Logistics Services to RKCL on Rate **Contract Basis,** invited from interested bidders. Particulars of bid may be visited on the procurement portal (https://eproc.rajasthan.gov.in , https://sppp.rajasthan.gov.in) of the state; and www.rkcl.in.
SPPP Tender Id : KCL2324SSOB00010
Eproc Tender Id : 2023_RKCL_342902_1
MD, RKCL

IN THE COURT OF THE XI ADDITIONAL CITY CIVIL & SESSIONS JUDGE AT BENGALURU
O.S. No. 8224/1998 (CCH-08)
BETWEEN: M/s. VINAYAKA ENTERPRISES, A Registered Partnership With its Office, at No.25, Okalipuram, Bengaluru-560021. Represented by its Partner Pooja Kamath ... **PLAINTIFF**
AND: K.J. JOSE, Since Deceased Represented by his LR's ... **DEFENDANT**
NOTICE TO THE LR's DEFENDANT No.1 (c)
To, **LR's No.01 (c): Mr. K.J. JOY,** S/o. Late K.J. Jose, aged about 53 Years, R/at. VITI H.No.220, Chanakya Nagar, Lasagara Road, Jodhpur Rajasthan-342003.
Whereas the above named plaintiff instituted a suit against K.J. JOSE for the relief of specific performance which came to be numbered as O.S. No. 8224/1998 and same was decreed under its judgment and decree Dated: 14.08.2007. Due to benefited mistake in the plaint suit schedule item No.2 was wrongly described as House List No.1990 instead of House List No.1991, Hence an application for amendment was filed in the said suit and this Hon'ble court had issued notice and Hence the said application.
You are hereby summoned to appear before the court on **28/07/2023** advocate/pleader to answer the questions to the same. Failing which the suit will be heard and determined as ex-parte.
SCHEDULE
Item No.2: All that piece and parcel of the property bearing site No.2 H.L.No. 1990, (It is required to be Site No H.L.No. 1991) V.P. Khatha No. 897/1.
East by: Road, **West by:** Road, **North by:** Property bearing site No.2, **South by:** Property bearing Site No.1
Measuring east to west 32 feet and north to south 76' + 52'/2 along with construction there of
Given under my hand and seal of the court on this 03/06/2023
By order of the Court, Assistant Registrar, City Civil Court, Bangalore
Advocate For Plaintiff: **B. RAMESH**
21/2, 1st floor, Opp INDIAN OVERSEAS BANK, 1st Main Road, Gandhinagar, Bengaluru-560009.

तारों में फंसने से एवं आपसी संघर्ष में घायल हुए गौवंश का किया उपचार

पावटा (सीमा सन्देश संवाददाता)। पावटा कस्बे में तहसील कार्यालय के सामने एक गाय तारों में फंसने से घायल हो गई जिसकी सूचना ग्रामीणों ने एलएसए गोविन्द भारद्वाज को दी। सूचना मिलते ही भारद्वाज ने मौके पर पहुंचकर घायल गाय का उपचार किया। भारद्वाज ने बताया कि तारों में फंसकर गाय का अगला दांए पैर में घाव बन गया था जिसकी ड्रेसिंग की गई वहीं दूसरी घटना मे राष्ट्रीय राजमार्ग पर पावटा सीएचसी के सामने दो साण्डों में आपसी संघर्ष मे एक साण्ड घायल हो जिसका भी भारद्वाज ने मौके पर ही उपचार किया।

जमीनी विवाद में चचेरे भाई की ट्रैक्टर-ट्रॉली से कुचलकर हत्या, नामजद आरोपी गिरफ्तार

सीमा सन्देश संवाददाता

टोंक। जिले के बरोनी थानान्तर्गत ग्राम सिरस में सामलाती कुएं की जमीन पर बिजली कनेक्शन लगाने की बात को लेकर एक ही परिवार के दो पक्षों में कहासुनी के बाद चचेरे भाई को ट्रैक्टर के नीचे कुचल दिया। जिसकी उपचार के लिय टोंक से जयपुर रैफर किए जाने के दौरान बीती रात रास्ते में मौत हो गई।

जानकारी के अनुसार सिरस निवासी मोतीलाल जाट एवं उसके चचेरे भाई भगवान जाट के बीच खेत पर बिजली कनेक्शन लगाने के मामले को लेकर विवाद था, सोमवार को खेत पर बिजली कनेक्शन लगाने की बात पर ताऊ के बेटे भगवान जाट ने अपने हिस्से की जमीन पर मोतीलाल को कनेक्शन लगवाने के लिए खंभे गाड़ने से मना कर दिया। इससे दोनों पक्षों के बीच हुई गाली गलौच के दो घंटे बाद गुस्से में भगवान अपने पक्ष के लोगो को ट्रैक्टर-ट्रॉली में लेकर वहां खेत पर पहुंचा और चचेरे भाई मोती लाल जाट (49) पर ट्रेक्टर चढ़ा दिया। जिसे गम्भीर हालत में उपचार के लिए टोंक जिला अस्पताल लाया गया, जहां से जयपुर ले जाते समय रास्ते में ही उसकी मौत हो गई। मंगलवार की सुबह परिजनों द्वारा आरोपियों की गिरप्तारी की मांग को लेकर विरोध जताने पर बरोनी पुलिस ने समझाईश कर निष्पक्ष कार्यवाही का भरोसा दिलाया। जिसके बाद मेडिकल बोर्ड से शव का पोस्टमार्टम करवाकर परिजनों के हवाले कर दिया। पुलिस ने मौत से पहले मोतीलाल की और से दिए गए पर्चा बयान कें आधार पर भगवान जाट (चालक) सहित हरिनारायण, मुकेश, अशोक, सीता, रामप्यारी, फौरी, अनिता आदि के विरूद्व हत्या का मामला दर्ज कर भगवान, हरिनारायण समेत नामजद चार जनो को गिरप्तार किया है।

गोवर्धन पर्वत की झांकी सजाई, लगाया छप्पन भोग

सीमा सन्देश संवाददाता

देवली। श्रीमद्भागवत कथा के पांचवें दिवस पर कथा व्यास गोवत पंडित विष्णु श्री कृष्ण तनय महाराज ने कहा कि भगवान ने अपनी लीलाओं से जहां कंस के भेजे विभिन्न राक्षसों का संहार किया, वहीं ब्रज के लोगों को आनंद प्रदान किया। कथा के दौरान भगवान गिरिराज पर्वत को उठाते हुए सुंदर झांकी सजाई गई। इस दौरान भजनों पर श्रद्धालु देर तक नाचते रहे। महाराज श्री ने कहा कि इंद्र को अपनी सत्ता और शक्ति पर घमंड हो गया था। उसका गर्व दूर करने के लिए भगवान ने ब्रज मंडल में इंद्र की पूजा बंद कर गोवर्धन की पूजा शुरू करा दी। इससे गुस्साए इंद्र ने ब्रजमंडल पर भारी बरसात कराई। प्रलय से लोगों को बचाने के लिए भगवान ने कनिष्ठा अंगुली पर गोवर्धन पर्वत को उठा लिया। सात दिनों के बाद इंद्र को अपनी भूल का एहसास हुआ। इस मौके पर गोवर्धन लीला की झांकी सजाने के साथ ही भगवान को छप्पन भोग लगाया गया। कथा के दौरान गोवर्धन पूजन का उत्सव उल्लास के साथ मनाया गया। संगीतमय कथा के दौरान भजनों पर पांडाल में उपस्थित श्रद्धालु भजनों पर नाचते रहे। इस दौरान गौतम समाज देवली द्वारा भागवत महापुराण के कथा वाचक महाराज श्री व कथा के यजमान संजय शर्मा, रिंकू शर्मा एवं उनकी माता जी का भी सम्मान किया गया। स्वागत करने वालों में गुर्जर गौड़ ब्राह्मण समाज के अध्यक्ष रमेश चंद्र शर्मा, पूर्व अध्यक्ष व सरक्षक एवं पालिका पार्षद सत्यनारायण सरसडी, राम लक्ष्मण शर्मा, राधेश्याम शर्मा, सत्यनारायण शर्मा, लोकेश शर्मा सहित लोग मौजूद रहे।

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)
कोटसन'स प्राइवेट लिमिटेड के लेनदारों के ध्यान के लिए

प्रासंगिक विवरण

1.	कार्पोरेट देनदार का नाम	कोटसन'स प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	22-04-1978
3.	प्राधिकरण जिसके तहत कार्पोरेट देनदार निगमित/पंजीकृत है	कंपनीज रजिस्ट्रार-दिल्ली
4.	कार्पोरेट पहचान संख्या /कार्पोरेट देनदार की सीमित दायित्व पहचान संख्या	U31101DL1978PTC191934
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	**पंजीकृत पता:** ए-208, दूसरी मंजिल, आर. जी. सिटी सेंटर, प्लॉट नंबर 4, डी.डी.ए कम्युनिटी सेंटर, मोतिया खान, पहाड़गंज, नई दिल्ली, दिल्ली- 110055 **मुख्य कार्यालय और यूनिट-I:** अलवर: 217ए, 218 से 220 और 230ए MIA, देसुला, अलवर-301030 राजस्थान, भारत **यूनिट-II:** आगरा: सी-21, U.P.S.C., साइट-सी, सिकंदरा, आगरा- 282007, यूपी यूनिट-III: उत्तराखंड: ई-1 से ई-12, डी-9 से डी-16 UPSIDC इंडस्ट्रियल एरिया, बाजपुर रोड, सुल्तानपुर, उत्तराखंड- 263401
6.	कार्पोरेट देनदार के संबंध में दिवाला शुरू होने की तारीख	09-06-2023 (13-06-2023 को आईआरपी द्वारा प्राप्त आदेश)
7.	दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तिथि	05-12-2023
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	श्री आलोक कौशिक आईबीबीआई/आईपीए-002/आईपी-एन00253/2017-2018/10767
9.	अंतरिम समाधान पेशेवर का पता और ई-मेल, जैसा कि बोर्ड के साथ पंजीकृत है	जी-105, साई बाबा अपार्टमेंट, सेक्टर-9, रोहिणी, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110085 ईमेल: alok_kaush@yahoo.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	बी-307/सी, नॉर्थ एक्स मॉल, सेक्टर-9, रोहिणी, दिल्ली - 110085 ईमेल: cirp.kotsons@gmail.com मोबाइल: +91 9875921492
11.	दावे जमा करने की अंतिम तिथि	27-06-2023
12.	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई हो	एनए
13.	एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवाला पेशेवरों के नाम (प्रत्येक वर्ग के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14.	(ए) प्रासंगिक रूप और (बी) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध हैं:	(ए) वेब लिंक: https://ibbi.gov.in/en/home/downloads (बी) एनए

यहां यह सूचित किया जाता है कि नेशनल कम्पनी लॉं ट्रिब्यूनल, नई दिल्ली, बैंच ने **09-06-2023 को मैसर्स कोटसन'स प्राइवेट लिमिटेड के खिलाफ कार्पोरेट** दिवाला समाधान प्रक्रिया की शुरूआत करने का आदेश दिया है। (आदेश 13-06-2023 को आईआरपी द्वारा प्राप्त किया गया था)
मैसर्स कोट्सन्स प्राइवेट लिमिटेड के लेनदारों अंतरिम समाधान पेशेवर को प्रविष्टि संख्या 10 के समक्ष उल्लेखित पते पर **27-06-2023** को या उससे पूर्व प्रमाण के साथ सीआईआरपी तारीख को अपने दावे प्रस्तुत करने के लिए आमंत्रित हैं।
वित्तीय लेनदार अपने दावों को प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से सबमिट करें। अन्य सभी लेनदार अपने दावों को प्रमाण सहित व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।
दावों के प्रमाण प्रस्तुत करना भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के अध्याय IV के अनुसार किया जाना चाहिए। लेनदार दस्तावेजी साक्ष्यों के साथ लागू दावा प्रपत्र (नोट 1 में नीचे निर्दिष्ट) भरकर अपने दावे प्रस्तुत करेंगे:
नोट 1
फॉर्म बी: परिचालन लेनदारों द्वारा दावों के लिए (कर्मकारों और कर्मचारियों को छोड़कर)
फॉर्म सी: वित्तीय लेनदारों द्वारा दावों के लिए
फॉर्म सीए: एक श्रेणी में वित्तीय लेनदारों द्वारा दावों के लिए
फॉर्म डी: कार्यकर्ता और कर्मचारी द्वारा दावों के लिए
फॉर्म ई: कामगारों और कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावों के लिए
फॉर्म एफ: वित्तीय लेनदारों और परिचालन लेनदारों के अलावा लेनदारों द्वारा दावों के लिए
दावेदारों को दावा प्रपत्र में संपर्क विवरण का उल्लेख करना चाहिए ताकि उनके दावे के संबंध में किसी भी प्रश्न का तुरंत समाधान किया जा सके।
दावे के झूठे या भ्रामक सबूत प्रस्तुत करने पर जुर्माना लगेगा।

हस्ता/
श्री आलोक कौशिक
अंतरिम समाधान पेशेवर
कोटसन प्राइवेट लिमिटेड के मामले में
(आईबीबीआई/आईपीए-002/आईपी-एन00253/201 7-2018/10767)
दिनांक: 13.06.2023 ईमेल: alok_kaush@yahoo.com
स्थान: नई दिल्ली पत्राचार के लिए ईमेल: cirp.kotsons@gmail.com

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KOTSON'S PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kotson's Private Limited
2.	Date of incorporation of corporate debtor	22-04-1978
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31101DL1978PTC191934
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered address**: A-208, 2nd Floor, R. G. City Centre, Plot No.4, D.D.A Community Centre, Motia Khan, Paharganj, New Delhi, Delhi – 110055 **Head office &Unit-I** **Alwar :** 217A, 218 to 220 & 230A MIA, Desula,Alwar-301030 Rajasthan, INDIA **Unit-II** **Agra**: C-21, U.P.S.C., Site-C, Sikandra, Agra- 282007, UP **Unit-III** **Uttrakhand:** E-1 to E-12, D-9 to D-16 UPSIDC Industrial Area, Bajpur Road, Sultanpur, Uttrakhand- 263401
6.	Insolvency commencement date in respect of corporate debtor	09-06-2023 (The order was received by the IRP on 13-06-2023)
7.	Estimated date of closure of insolvency resolution process	05-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Alok Kaushik IBBI/IPA-002/IP-N00253/2017-2018/10767
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G-105 , Sai Baba Aptt, Sec-9, Rohini,NewDelhi,National Capital Territory of Delhi,110085 Email: alok_kaush@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-307/ C, North Ex Mall, Sector- 9, Rohini, Delhi – 110085 Email: cirp.kotsons@gmail.com Mobile: +91 9875921492
11.	Last date for submission of claims	27-06-2023

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process against theM/s **Kotson's Private Limited** on 09-06-2023. (The order was received by the IRP on 13-06-2023).

The creditors of M/s **Kotson's Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before27-06-2023to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Alok Kaushik

Interim Resolution Professional

In the matter of Kotson's Private Limited

(IBBI/IPA-002/IP-N00253/2017-2018/10767)
Email: alok_kaush@yahoo.com
Email for Correspondence: cirp.kotsons@gmail.com

Date: 13.06.2023
Place: New Delhi